

(c) The remedial steps taken are:—

- (1) Additional capacity for tyre manufacture is being licensed;
- (2) Licensing of nylon tyre cord (which is inter-changeable to some extent with rayon tyre cord) has been restricted. Likewise imports of nylon tyre cord are limited to meet the essential needs.
- (3) Efforts are being made to export rayon tyre cord;

Possibilities and prospects of diversified uses of rayon tyre cord for manufacture of items like flex hose pipe, strapping for export packing, mesh bags are being investigated.

राष्ट्रीय कोयला विकास निगम

1291. श्री भोगेन्द्र झा : क्या इस्पात, खान तथा धातु मंत्री 8 दिसम्बर, 1967 के अतारंकित प्रश्न संख्या 3677-छ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खान विभाग ने सभी विभागों विशेषकर सरकारी क्षेत्र के सभी उद्योगों को कोयला खरीदने के लिये राष्ट्रीय कोयला विकास निगम को प्राथमिकता देने के आदेश जारी किये हैं; और

(ख) यदि हां, तो उसके क्या परिणाम निकले हैं ?

इस्पात, खान तथा धातु मंत्रालय में राज्य-मंत्री (श्री प्र० चं० सेठी) : (क) नहीं, महोदय।

(ख) प्रश्न उत्पन्न नहीं होता

Indian Mica Companies in Bihar

1292. SHRI BHOGENDRA JHA: Will the Minister of STEEL, MINES AND METALS be pleased to refer to the reply given to starred question

No. 719 on the 15th December, 1967 and state:

(a) whether any reply has been received from the Govt. of Bihar regarding the termination of leases of the Indian Mica Supply Co. Ltd. Lakhimpur (Bihar) and some other Mica Companies;

(b) If so, the details thereof, and

(c) The steps taken by the Govt. to enforce its orders and action taken against those responsible for violating its orders?

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY): (a) Yes, Sir.

(b) The State Government have stated that the question of implementation of stay orders has been examined in consultation with legal experts of State Government who have advised that the stay orders of Central Govt. and maintenance of *status quo* does not mean *status quo ante* but merely *status quo* on the date when the stay order was received by State Government. On the date the stay orders of Central Government were received the leases in question were not only cancelled, but also expunged from the Mica Mines licence. This being the position it was not possible to make the stay order effective.

(c) The matter is under consideration.

Birla Group of Firms

1293. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4440 on the 15th December, 1967 and state the names of the firms and concerns owned by the house of the Birlas?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): Government have not formally